

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal Nos. 156 of 2011

Dated: 3rd May, 2012

**Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member
Hon'ble Mr. V. J. Talwar, Technical Member**

In the matter of:

Powergrid Corporation of India Ltd. ... Appellant (s)

Versus

C.E.R.C. & Ors. ... Respondent (s)

Counsel for the Appellant (s) : Ms. Swapna Seshadri

Counsel for the Respondent (s) : Mr.Manu Seshadri for R-1

ORDER

Learned Advocate appearing for the Appellant submits that she wants to have the appeal withdrawn without prejudice to the right of applicant to raise the issue in any appropriate case. Learned Counsel appearing for the CERC does not raise any objection.

Having heard the Learned Advocates for the parties, we order that the Appeal will stand dismissed as being withdrawn without prejudice to the right, if any, of the Appellant to raise the issue in any appropriate case according to law.

**(V.J. Talwar)
Technical Member**

**(P.S. Datta)
Judicial Member**